

[To be published in the Gazette of India, Extraordinary, Part-II, section 3, sub-section (ii)]

Government of India
Ministry of Finance
(Department of Revenue)
Central Board of Indirect Taxes and Customs
Directorate of Revenue Intelligence

Notification No. 22/2021-Customs (N.T./CAA/DRI)

New Delhi, dated 24.02.2021

S.O. (E). - In pursuance of notification No. 60/2015-Customs (N.T.), published vide number G.S.R. 453(E), dated 4th June 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), and as amended by notification No. 133/2015-Customs (N.T.), published vide number G.S.R. 916(E) dated 30th November 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), issued by the Government of India, Ministry of Finance, Department of Revenue, under clause (a) of section 152 of the Customs Act, 1962 (52 of 1962), the Principal Director General, Revenue Intelligence, hereby makes the following amendment in the Notification No.28/2020-Customs (N.T./CAA/DRI) dated 24.06.2020 published vide S.O. 2229(E) dated 06.07.2020.

In the said notification, against serial number 3, in column 3 for the existing words, “F. No. DRI/AZU/JRU/Inq-10/2017-18 dated 27.02.2020 read with Supplementary Show Cause Notice dated 12.12.2020 and Corrigendum dated 13.01.2021 to Supplementary Show Cause Notice dated 12.12.2020” shall be substituted.

[F. No. DRI/HQ-CI/50D/CAA-16/2020]

(DEEPAK KUMAR)

ADDITIONAL DIRECTOR

Copy forwarded for information and updation of record to

- 1. Principal Commissioner/ Commissioner of Customs (Nhava Sheva-V), Jawaharlal Nehru Custom House, Raigad.**
- 2. Pr. Additional Director General, Directorate of Revenue Intelligence, Ahmedabad with the request to inform the noticees and co-noticees to the show cause notice dated 27.02.2020 and Supplementary Show Cause Notice dated 12.12.2020.**